

**GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT**

**NOTIFICATION**

Dated Shillong the 11<sup>th</sup> June, 2021

**No. LJ(B).53/93/Pt/196-** In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure 1973 and Section 2 of the Epidemic Diseases Act, 1897, the Governor of Meghalaya is pleased to appoint the following Officer as Executive Magistrate in the interest of Public Services within Ri-Bhoi District with immediate effect and until further orders:-

NAME OF OFFICER	DESIGNATION	OFFICE/DEPTT.
SHRI. P. PALE	AEE, PWD (Roads), Patharkmah	AEE, PWD (Roads), Patharkmah



(L.K. Swett)

*Under Secretary to the Government of  
Meghalaya,  
Law (B) Department*

Dated Shillong the 11<sup>th</sup> June, 2021

**Memo No. LJ(B).53/93/Pt/196-A**

**Copy forwarded to:-**

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of the Notification in the Meghalaya Gazette.
2. The District Magistrate, Ri-Bhoi District, Nongpoh with reference to letter No. DCRB(L&O) COVID-19/02/2020/36 Dtd. Nongpoh the 9<sup>th</sup> June 2021.
3. Personnel & A.R. (A) Department.
4. The DEO (Data Entry Operator), Law (A) Department for uploading the Notification in the website.

By orders, etc.



*Under Secretary to the Government of Meghalaya,  
Law (B) Department*